

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 8030/2025

[Arising out of impugned final judgment and order dated 27-08-2024 in CRLA No. 1403/1982 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHAIRO SINGH

Respondent(s)

IA No. 189603/2025 - CONDONATION OF DELAY IN FILING

IA No. 189604/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 189602/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 14-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Akshay Amritanshu, AOR
Ms. Drishti Rawal, Adv.
Ms. Drishti Saraf, Adv.
Mr. Sarthak Srivastava, Adv.
Mr. Mayur Goyal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

2. Issue notice.

3. List on 23.09.2025.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(MANOJ KUMAR)
COURT MASTER (NSH)